## The International Financial Services Centres Authority Bill, 2019

MR. DEPUTY CHAIRMAN: Bill for withdrawal. ...(Interruptions)... Now, we shall take up the International Financial Services Centres Authority Bill, 2019. ...(Interruptions)... Shri Anurag Singh Thakur to move for leave to withdraw the International Financial Services Centres Authority Bill, 2019. ...(Interruptions)...

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE; AND THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR): Sir, I, on behalf of my senior colleague, move for leave to withdraw a Bill to provide for the establishment of an Authority to develop and regulate the financial services market in the International Financial Services Centres in India and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI ANURAG SINGH THAKUR: Sir, I withdraw the Bill.

## REGARDING CLARIFICATION ON THE RULING BY THE CHAIR

MR. DEPUTY CHAIRMAN: Just wait for a minute. ...(Interruptions)...

माननीय चेयरमेन साहब ने सुबह ही इस मुद्दे पर स्थिति स्पष्ट कर दी है। ...(व्यवधान)... माननीय चेयरमैन साहब ने सुबह ही इस मुद्दे पर स्थिति स्पष्ट कर दी है, इसलिए पुन: उसी मुद्दे पर - आप जानते हैं कि मैं बहस की इजाज़त नहीं दे सकता। ...(व्यवधान)... House के सामने Business है, पुन: ...(व्यवधान)... Just, I would like to clarify माननीय चेयरमैन साहब ने under Rule 238 क्या कहा- "(i) refer to any matter of fact on which a judicial decision is pending." (v) reflect upon the conduct of persons in high authority unless the discussion is based on a substantive motion drawn in proper terms." ...(Interruptions)...

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, we have given a. ...(Interruptions)...

SHRI ANAND SHARMA (Himachal Pradesh): Sir, he has given it. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Second thing, the words "persons in high authority" mean persons whose conduct can only be discussed on a substantive motion drawn in proper terms under the Constitution or such other persons whose conduct, in the opinion of the Chairman, should be discussed on a substantive motion drawn in terms to be approved by him. ...(Interruptions)...

SHRI ANAND SHARMA: Sir, this House has the power.

MR. DEPUTY CHAIRMAN: As per the Ruling given by the Chairman, Rajya Sabha, on 24th April 1989, the role of Governor in relation to Proclamation issued by the President under Article 356 can be discussed only when such a Proclamation is laid before the House and becomes its property. In the instant case of Maharashtra, the Proclamation in question is still to be laid on the Table of the House. Moreover, as per the media reports, the issuance of the Proclamation has been challenged in the Supreme Court, as such, the matter becomes sub judice. So, it is clear. ... (Interruptions)... I will not allow it. ...(Interruptions)... No; I will not allow it. ...(Interruptions)...

SHRI DEREK O'BRIEN (West Bengal): Sir, I have a point of order. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I will not allow point of order. ... (Interruptions)... On this issue, if you want. ...(Interruptions)...On the transgender's issue. ...(Interruptions)... On the transgender's issue. ...(Interruptions)...

SHRI MADHUSUDAN MISTRY (Gujarat): Sir, ...(Interruptions)...

MR. DEPUTY CHAIRMAN: On this, the Chairman has already given his opinion in the morning. ...(Interruptions)... I will not allow. ...(Interruptions)...

SHRI MADHUSUDAN MISTRY: Sir, the Minister was allowed to speak on this matter. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I will not allow. ...(Interruptions)...

SHRI MADHUSUDAN MISTRY: Sir, the matter was sub judice but one Minister was allowed to speak.

SHRI TIRUCHI SIVA: Sir, ...(Interruptions)...

MR. DEPUTY CHAIRMAN: On the Transgender Persons (Protection of Rights) Bill, 2019. ...(Interruptions)... अगर ट्रांसजेंडर बिल पर आपका प्वाइंट ऑफ ऑर्डर है, तो मैं allow करूंगा। Regarding the point of order, the rule is very clear कि जो House के सामने Business है, अगर उसके ऊपर आप कुछ कहेंगे, तो I will allow; otherwise, I will not allow. ...(Interruptions)... No; I am not going to allow. ...(Interruptions)...

SHRI TIRUCHI SIVA: Sir, it is unconstitutional and undemocratic. ...(Interruptions)...

श्री उपसभापति: माननीय सदस्यगण, इस पर माननीय चेयरमैन कह चुके हैं। मैंने पुन: उसे दोहरा दिया और स्थिति स्पष्ट कर दी। Rules के अनुसार अगर इस बिल पर point of order है, तो मैं accept करने को तैयार हूं। ...(व्यवधान)... Shri Tiruchi Siva. ...(Interruptions)...

SHRI TIRUCHI SIVA: Sir, are you still taking up the Bill? ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I will not allow. ...(Interruptions)...No. अगर आप इस बिल पर discussion करना चाहते हैं, तो मैं point of order allow करूंगा। ...(व्यवधान)...

SHRI TIRUCHI SIVA: Sir, I have a point of order. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Is your point of order on this Bill? ...(Interruptions)...

SHRI TIRUCHI SIVA: No, Sir. ...(Interruptions)... It is about democracy, about the Constitution. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Shri Siva, if you have a point of order on the Transgender Persons Bill. ...(*Interruptions*)... If you have it on this Bill, then I will allow the point of order. ...(*Interruptions*)...

SHRI TIRUCHI SIVA: Before that, you settle that. ...(*Interruptions*)... Sir, this House, the Council of States should discuss. ...(*Interruptions*)...

श्री उपसभापति: इस तरह से यहां नारे लगाना और कहना, इस प्रकार से जो लोग इस महत्वपूर्ण मुद्दे पर बात कर रहे हैं, वह क्रम आगे नहीं बढ़ेगा। ...(व्यवधान)...

SHRI TIRUCHI SIVA: Parliament is meant for debate. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: The House is adjourned till 2.00 p.m. on Tuesday, the 26th November, 2019.

The House then adjourned at five minutes past two of the clock till two of the clock on Tuesday, the 26th November, 2019.